

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELH

O.A. 217/98

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Hon'ble Member Shri T.N. Bhat Member (J)
Hon'ble Member Shri S.P. Biswas, Member (A)

Shri C.L. Rana,
S/O Shri Ram Swarup,
R/O House No. 419,
Vill. & P.O. Bijwasan,
New Delhi

APPLICANT

(By Advocate Shri R.V. Singh proxy for Sh. R.N. Singh,
Advocate)

V E R S U S

1. Shri P. V. Jaikrishnan,
Chief Secretary,
N.C.T. of Delhi,
3, Sham Nath Marg,
Delhi.
2. Shri T.P.S. Chauhan
Deputy Director of Education
South West Zopne,
Science Centre,
Vasant Vihar,
New Delhi.
3. Shri B.P. Singh,
Home Secretary,
Union of India,
North Block,
New Delhi.

RESPONDENTS

(Respondents No. 1 & 2 by Advocate Shri Vijay Pandita)

(Respondent No.3 by ~~Advocate~~ Advocate Shri Rajinder Pandita,
proxy for Shri N.S. Mehta, Advocate).

O R D E R (ORAL) Dated : - 21-5-1998

(Hon'ble Mr. T.N. Bhat, Member (J)):

We have heard counsel for the parties. The learned counsel for the respondent No 1 and 2 draws our attention towards the fact that the applicant's representation has already been disposed of by an order dated 29/4/98. In view of this, the OA has become

W.M.W. 21.5.98.

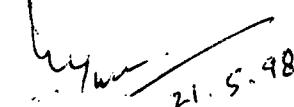
infructuous, as the applicant has a new cause of action and he can assail the fresh order that has been passed by the respondents.

In view of the above this OA is dismissed as having been rendered infructuous.

Learned counsel for the respondents states that there is a preliminary objection No 2 raised by the respondents in the OA. It shall be open to them to raise this objection if and when the applicant files the fresh OA.


(S.P. Biswas)

Member (A)


21.5.48.
(T.N. Bhat)

Member (J)

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